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In the National Company Law Tribunal,
Kolkata Bench, Kolkata

CA No.46/KB/2018
TP No.75/2017 in
CP No.763/2016

In the Matter of:

Sections 230 to 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

And

In the matter of:

An application under sections 391(2) to 394 of the said Act;

And

In the Matter of:

Rule 11 of the National Company Law Tribunal Rule

And

In the matter of:

Traita Properties Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at 34 Ezra Street, 2nd Floor, Kolkata -700001, West Bengal;

And

In the matter of:

Kharagpuria Builders Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at 50, Weston Street, 2nd Floor, Room No. 201, Kolkata - 700012, West Bengal;

And

In the matter of:

Prosper Traders Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at Village Reckjuani, P S Rajarhat, 24 Parganas (North), Pincod- 743510, West Bengal, within the aforesaid jurisdiction;

And

In the matter of:

Tulsi Traders Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at 113/5A, Hazra Road, Kolkata-700026, West Bengal, within the aforesaid jurisdiction;

And

In the matter of:

1. Traita Properties Private LimitedApplicant

Order Delivered on 28th February 2018

Coram:

Jinan K.R., Member (J)

For the Petitioners

: Mr. Sashi Agarwal, CA

ORDER

Per Jinan K.R., Member (J)

This is an application under section 391(2) and section 394 of the Companies Act, 1956 praying for dissolution without winding up of the transferor companies, namely, (1) Kharagpuria Builders Private Limited, (2) Prosper Traders Private Limited and (3) Tulsi Traders Private Limited.

2. It appears from the records that Scheme of Amalgamation of Kharagpuria Builders Private Limited, Prosper Traders Private Limited and Tulsi Traders Private Limited with Traita Properties Private Limited was sanctioned by this Tribunal vide order dated 27/2/2017. Copy of the order of the Tribunal is annexed with the application and marked with the letter A.

3. By the order of the Tribunal dated 27/2/2017, the Official Liquidator attached to the Hon'ble High Court, Calcutta was directed to file a report under the second proviso to sub-section (1) of section 394 of Companies Act, 1956 about the affairs of the transferor companies. The order of the Tribunal dated 27/2/2017 reads as under: -

“That leave is granted to said transferee company to apply for dissolution without winding up the transferor companies upon filing the said report by the said official liquidator.”

4. Pursuant to the said direction dated 27/02/2017 the official liquidator appointed H. Kabra & Co. (Proprietor: H.K. Kabra), Chartered Accountant for the purpose of thoroughly scrutinizing the books records and other papers in accordance with Section 209 of the Companies Act, 1956 and applicable provisions of Companies, 2013 relating to transferor companies.
5. The said Chartered Accountant submitted his report and on the basis of the same the official liquidator has duly filed his report wherein official liquidator has come to the conclusion that the affairs of the transferor companies, namely, Kharagpuria Builders Private Limited, Prosper Traders Private Limited and Tulsi Traders Private Limited have not been conducted in a manner prejudicial to the interest of their members or to public. A copy of the report of the Official Liquidator dated 11/12/2017 is annexed with the application and marked with the letter B.
6. Heard Ld. Counsel for the applicant. Perused the documents annexed to the application.
7. In view of the leave granted by the Tribunal and in view of the Notification, this Tribunal to deal with all amalgamation matters including pending matters under erstwhile Sections 391 to 394 of the Companies Act, 1956 [Sec. 230 to 232 of the Companies Act, 2016], the applicant filed this application with the above prayer.
8. We have perused the documents annexed to the application and have heard the submissions made on behalf of the petitioner and pass the following orders:

Sd

ORDER

- a. The Transferor Companies Kharagpuria Builders Private Limited, Prosper Traders Private Limited and Tulsi Traders Private Limited be dissolved without winding up from the date of filing of the certified copy of this order with the Registrar of Companies, West Bengal by the petitioner.
- b. Traitra Properties Private Limited, Kharagpuria Builders Private Limited, Prosper Traders Private Limited and Tulsi Traders Private Limited, are directed to file a certified copy of this order with the Registrar of Companies, West Bengal within 30 days from this date.
- c. Registrar of Companies, West Bengal upon receiving such certified copies of this order be directed to place all documents relating to Companies Kharagpuria Builders Private Limited, Prosper Traders Private Limited and Tulsi Traders Private Limited and register them with the file kept by him in relation to the Traitra Properties Private Limited and files relating to Traitra Properties Private Limited, Kharagpuria Builders Private Limited, Prosper Traders Private Limited and Tulsi Traders Private Limited shall be consolidated accordingly.

There shall be no orders as to costs.

The CA (CAA) No.46/KB/2018 is hereby disposed of.

Urgent certified copy of this order, if applied for be issued upon compliance with all requisite formalities.

Sd

Jinan K.R.
Member (J)

Signed on 28th February 2018